

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 23/2016**

**IN THE MATTER OF:**

**MC Sharma Associates Consultants Pvt. Ltd.**

**.....Petitioner**

**SECTION : UNDER SECTION 391-394 of the Companies Act**

**Order delivered on 26.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Sukviti Singh, Advocate**

**For the Respondent(s) : Shri Nawal Kishore Jha, Senior Panel Counsel  
for Union of India/Registrar of Companies**

**ORDER**

The petitioner has not filed adequate set of paper book as only one set of paper book has been filed. To that effect an order was passed on 19.07.2017. Learned counsel undertakes to do the needful today itself. On behalf of the Official Liquidator Mr. Jha, learned Senior Panel Counsel has stated that the report of the Official Liquidator shall be filed within one week with a copy in advance to the learned counsel for the other side.

List for arguments on 23.08.2017.

**- sd -**

**(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT**

**- sd -**

**(DEEPA KRISHAN)  
(MEMBER TECHNICAL)**

26.07.2017

Vineet